

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2951/2019

New Delhi, this the 04th day of October, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Mr. Vijai Singh Shekhawat
Aged about 58 years
Sr. Assistant/Grade-III(DASS)
Group-C, Central Jail, Tihar
S/o Lt. Sh. Jaimal Singh
RZF-142C, Street No. 37,
Sadh Nagar-II, Palam Colony
New Delhi-110045. -Applicant

(through Sh. Praveen Chauhan with Sh. Vijay Kumar)

Versus

1. Govt. of NCT of Delhi
The Chief Secretary
Delhi Secretariat
IP Estate, New Delhi-110002.
2. The Principal Secretary(Services)
Services Department-III
Govt. of NCT of Delhi
Delhi Secretariat
IP Estate, New Delhi-110002.
3. Delhi Subordinate Services Selection Board
Through Secretary
FC-18, Institutional Area
Karkardooma, Delhi-110092.
4. The Director General(Prison)
Central Jail, Tihar
Near Lajwanti Garden Chowk
Janak Puri, New Delhi-110064.

5. The Controller of Accounts
Principal Accounts Office
A-Block, Vikas Bhawan, ITO
New Delhi-110002. -Respondents

ORDER (Oral)

Heard learned counsel for the applicant.

2. This OA has been filed by the applicant seeking the following reliefs:

“(a) direct Respondents to allow the representation dated 20.03.2019, to shift/convert the NPS Account into GPF Account under GPF(CS) Rules, 1960;

(b) direct the Respondents to grant benefits under CCS Pension Rule 1972 for pension and other related entitlements as given to his batch mates; and

(c) pass such other/further orders as this Hon’ble Tribunal may deem fit and proper in the facts and circumstances.”

3. Learned counsel for the applicant submits that the applicant has submitted a representation dated 20.03.2019 (Annexure A/1) requesting to shift from NPS to Old Pension Scheme, to which no reply has been received from the respondents. Learned counsel for the applicant submits that the applicant would be satisfied if a direction is issued to the respondents to consider his representation in a time bound manner.

4. Under the circumstances, the OA is disposed at the admission stage itself without going into the merits of the case with a direction to the respondents to decide the representation dated 20.03.2019 of the applicant by passing a self-contained and speaking order, in accordance with law, within two months from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/